


IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-217
C.A No. 632/CIII/ND/19 ~~8-19-20/2020~~ in 
IB-1683(ND)/2018

IN THE MATTER OF:

M/s. Crayaon Software Experts India Pvt. Ltd.

Vs.

M/s. Vas Data Services Pvt. Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 13.03.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SMT SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

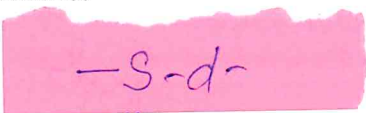
PRESENT:

For the Applicant/OC :
For the Respondent/CD :
For the Intervener/RP : Mr. Sunil Kumar Jain, Mr. Pankaj Jain, Advocates

ORDER

Both the sides are present. The audited Balance Sheet and Directors' Report is handed over by the Counsel for the suspended Directors to the Resolution Professional. Further, it is submitted by the Resolution Professional that even if the data is stored in the cloud, the Company was required to maintain the physical copy of the same at the server. A copy of the Company (Accounts) Rules. 2014 is provided to the Counsel for suspended Directors. The Counsel for suspended Directors is directed to address the query raised by the Resolution Professional.

List on 19.03.2020.


-s-d-

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)
U.D.Mehta


-s-d-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)
